

(b) if so, the details thereof; and

(c) by when Government proposes to amend the Anti-corruption laws by incorporating the suggestion of CVC?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) and (b) In order to promote good governance in the country, the Central Vigilance Commission has formulated a draft "National Anti Corruption Strategy" (NACS) as a guiding policy document. The proposed Strategy aims at systematic and conscious reshaping of the country's national integrity system. The draft Strategy recommends a set of action to be taken by the Government and a set of action by the political entities, judiciary, media, citizens, private sector and civil society organizations. One of its recommendations is to provide that no prior sanction would be required in cases where the officer is caught red handed; and in other cases, prescribe a clear timeframe within which the sanctioning authority must communicate its decision either according sanction for prosecution or rejecting the same.

(c) The Central Government has no such proposal to amend the Anti-Corruption laws. However, the Central Government has already issued detailed guidelines for processing the proposal of prosecution sanction prescribing a time limit for 3 months. In the event of any delay, the CVC reviews such cases, from time to time.

LTC rules for travel to NER

3333. SHRIMATI BIMLA KASHYAP SOOD: Will the PRIME MINISTER be pleased to state:

(a) whether in connection with the Ministries circular No. 31011/4/2007-Estt(A) dated 2 May, 2008 and 31011/4/2007-Estt(A) dated 23 April, 2010, the relaxation in LTC Rules to travel North Eastern Region (NER) was brought with an intention to promote tourism in that region;

(b) if so, whether a Government Servant who had availed this facility to one sector of NER can avail it for another sector of NER on same conditions for the entitled block year; and

(c) whether Government proposes to introduce this facility for the travel in Lakshadweep and Andaman and Nicobar Islands?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) Yes, Sir.

(b) Yes, Sir.

(c) There is no such proposal at present.